

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONE BENCH, CHENNAI)**

**ORIGINAL APPLICATION NO. 34 OF 2023**

In the matter of:  
Rahul.S

...Applicant

-VS-

Al – Jabal,  
Rep. by its Salih Rahiman @ Abdul Salih Palakkad  
and Ors.

----Respondent(s)

**REPORT FILED BY DISTRICT COLLECTOR, PALAKKAD/4<sup>TH</sup>  
RESPONDENT**

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Dated at Chennai on this the 03<sup>rd</sup> day of August,2023.

*For A. J. J. 03/8/23*

**M/s. E.K.KUMARESAN**

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

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DCPKD/2514/2023-D7

1/234316/2023

**Report submitted by District Collector Palakkad in OA34/2023 before The  
Hon.National Green Tribunal, Chennai.**

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1. The original application OA 34 of 2023 BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI filed by Sri.Rahul.S. against the proposed plastic material recovering facility owned by Sri. Salih Rahiman, first respondent and various Government Departments including, Pollution Control Board. The petitioner alleges that establishing such industry will cause several health problems to the near residents due to its air pollution potential. Applicant also alleges that the unit hasn't obtained statutory licenses from respective departments for operating the industry;
2. The proposed unit, material recovery facility (including shredder), comes under Green category as per Circular no. PCB/T4/115/97 dated 02.05.2018. Copy of the circular attached herewith as Annexure R8(a). The activity done in the proposed unit is the segregation, storage and shredding of the plastic scrap collected. For shredding, a shredding machine of 15HP is proposed. As per the circular no. PCB/TAC/18/2004 dated 09.08.2004 for small scale Green category industries distance to the nearest residence and other public offices are 3m and 5m respectively, copy of the circular hereby attached as Annexure R8(b);
3. A complaint was received against the proposed company of the respondent on 09.01.2023. Meanwhile the respondent applied for Consent to establish on 17.01.2023. An inspection was conducted at the proposed site of industry by Board's Official on 10.02.2023 based on the complaint and consent application. During inspection it was noted that the proposed industry building was having more than 25 meters distance to the nearest residence which satisfies the siting criteria as per norms. On inspection construction of the proposed industry was not started. As per land tax and rent agreement submitted with the application the industry is going to be establishing in a land area of 77cents.
4. Since the proposed site satisfying of the distance norms as per the circular mentioned in Annexure R8(b), and submitted supporting documents for the processing, Consent to Establish granted to the unit with condition that roofed shed shall be provided for storing the entire raw materials and products, Proper enclosures shall be provided for all the operation likely to produce dust or noise, and other general conditions. A True copy of the Consent granted to 1st respondent is there by attached as Annexure R8(c);
5. Consent to Operate shall be given to the unit only after verifying the compliance of the consent condition mentioned in the Consent to Establish granted.

Dated this the 27<sup>th</sup> Day of July 2023.

Deputy Collector(General)  
For District Collector, Palakkad

Encl: As above.

Signed by

Manikandan K

Date: 27-07-2023 16:17:39

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ANNEXURE R&A

General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
E-mail: ms kspcb@gov.in FAX: 0471-2318134, 2318152 web: www.keralapcb.nic.in



**KERALA STATE POLLUTION CONTROL BOARD**  
**കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്**

Pattom P.O., Thiruvananthapuram - 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/T4/115/97

Date: 02/05/2018

**CIRCULAR**

Sub: Categorization of industries into Red/Orange/Green and White based on pollution potential which are not included in categorization list.

- Ref: 1. Circular No. PCB/T4/115/97(3) dated 31/08/2016  
 2. Circular No. PCB/T4/115/97 dated 17/03/2017  
 3. Circular No. PCB/T4/115/97 dated 05/10/2017  
 4. Circular No. PCB/T4/115/97 dated 27/03/2018  
 5. Minutes of the meeting of categorization committee on 04/04/2018

The revised category list of industries under Red/Orange/Green/White categories as per the direction of Central Pollution Control Board was implemented vide circular read (1) above. 72 Nos. of industries which were not included in the categorization list under ref. (1) were categorized vide Circular (2) read above. Industries which were not included in the above lists were again categorized vide circulars 3 and 4 read above. Some other units were bought before the categorization committee on 04/04/2018. Accordingly recommendations of the committee were approved vide read (5). List of newly included industries/units are given below. The above categorization shall be considered while issuing consent to the units included in list. The circular shall come into effect from the date of this circular.

Sl.No.	Item Categorized	Category
81	Ball pen making ( assembling only)	White
82	Hall marking and assay	Green
83	Jute bag manufacturing (Excluding processing)	White
84	Material Recovery facility (Collection of segregated plastic, glass, leather etc in tanks and transfer for recycling /reuse only)	White
85	Material Recovery facility ( Including shredder)	Green

(3)

86	Rubber backed coir mat	Green
87	Screw nut and tools manufacturing ( Using milling, drilling, cutting, grinding machines and lathe	Green
88	Thinner manufacturing (Mixing only)	Orange
89	Wood designing using CNC machine	Green

Sd/-  
CHAIRMAN

Encl: As above

Copy to:

1. The Chief Environmental Engineer  
Regional Office TVM/EKM/KKD
2. All District Offices
3. All Technical Staffs, Head Office
4. IT Cell for Uploading in Board's Website
5. CA to Chairman and CA to Member Secretary
6. Stock file

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ANNEXURE R8(b)

E-mail: kspcb@keralapcb.org  
Telephone: 318153, 318154 & 318155  
Annex: 304642, 304643  
FAX: 318152



## KERALA STATE POLLUTION CONTROL BOARD

PATTOM P.O., THIRUVANANTHAPURAM - 695 004

www.keralapcb.org

In reply please refer to: No. PCB/TAC/18/2004

Date: 9-8-2004

### CIRCULAR

Sub:- Siting criteria for industries other than stone crushers.

Ref:- 1) Minutes of the meeting of the Committee held on 17.5.2004.  
2) Decision of the 143<sup>rd</sup> Board meeting held on 23-7-2004.

The Committee constituted to study and recommend norms for siting criteria of industries other than stone crushers have finalised the criteria in the meeting held on 17.5.2004. In the 143<sup>rd</sup> meeting of the Board held on 23.7.2004 it was decided to implement the siting criteria in consent administration as stated below:

Criteria for industries other than stone crushers

#### ❖ Distance from:

- i. In the case of industry having air pollution (including sound pollution) potential, distance shall be measured from the main building or the building housing the equipment, operation or process of most pollution potential.
- ii. In the case of industry having water pollution potential, distance shall be measured from the major wastewater outlet.
- iii. In the case of industry having air and water pollution potential, the shorter of the above two distances shall be taken.

#### ❖ Distance to:

- i. The horizontal distance to the nearest residence shall be measured and denoted  $d_r$ .
- ii. The horizontal distance to the nearest educational institution / court / public office / hospital / place of worship / community hall / similar establishment (excluding other industries) shall be measured and denoted  $d_o$ .

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NOTE. Where  $d_R$  and/or  $d_0$  are/is considerably more than the minimum distance mentioned below, it is not necessary to measure the same but it is sufficient to state as  $\gg$  the minimum distance mentioned

Sl No	Industry		Minimum distance, m.	
	Scale	Category	$d_R$	$d_0$
1	SMALL	Red	25	50
		Orange	10	15
		Green	3	5
2	MEDIUM	Red	50	100
		Orange	15	25
		Green	6	10
3	LARGE	Red	100	100
		Orange	40	60
		Green	15	30

For industries having noise potential, proposed in silence zones as per the Noise (Management and Handling) Rules, the minimum distance shall be two times the  $d_0$  subject to a minimum of 100m.

It is desirable to have a minimum set back of 3m between the boundary and the plant building to avoid construction of factory building along or too close to the boundary wall. The setback can be utilised for the development of greenbelt. In case of industries falling in green/orange categories of Small Scale Industries, the requirement of minimum set back may be dispensed with.

Where necessary, the minimum distance may be enhanced for reasons to be recorded in writing.

The above criteria will be implemented with immediate effect and will be reviewed after 6 months.

Sd/-  
MEMBER SECRETARY

To

1. CEE, RO, EKM/KKD
2. EE, DO., TVPM/KLM/PTA/ALPA/TSR/IDK/PLKD/MLPM/KNR
3. All Technical staff in the Head Office.

FORWARDED BY ORDER,

ENVIRONMENTAL ENGINEER

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ANNEXURE R-8(C)



FILE NO : KSPCB/PL/ICE/10019776/2023

Date of issue : 03-03-2023



**KERALA STATE POLLUTION CONTROL BOARD**

**CONSENT TO ESTABLISH**

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

As per Application No. : 10019776

Dated : 17-01-2023

To

**AL JABAL**

**CHETTIYANKAD, ALATHUR, PALAKKAD, KERALA, PINCODE:678574**

Consent No. : KSPCB/PL/ICE/10019776/2023

Valid Upto : 28-02-2028

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**1. GENERAL**

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit

1	VALIDITY	28-02-2028
2	Name and Address of the establishment	AL JABAL CHETTIYANKAD, ALATHUR, PALAKKAD, KERALA, PINCODE:678574 E-Mail : rahaman.salih288@gmail.com Contact Number : 9400037906
3	Occupier Details	ABDUL SALIH ANIYATHKUNDU, NADUVATHAPPARA POST, ALATHUR, PALAKKAD, KERALA, PINCODE:678574 E-Mail : rahaman.salih288@gmail.com Contact Number :
4	Local Body	PERINGOTTUKURISSI
5	Survey Number	166/9
6	Village	Peringottukurissi - 2
7	Taluk	Alathoor
8	District	PALAKKAD
9	Capital Investment(Rs in Lakhs)	4.3
10	Scale	Small
11	Category	GREEN
12	Annual fee(Rs)	950.0
	Total Fee remitted(Rs)	6175.0
13	Activity	TO STOCK 200 SACK PLASTIC SCRAP AND PRODUCE PLASTIC CHIPS @ 400 Kilogram/Day(ACTIVITIES LIKE SHREDDING OR GRINDING, BAILING AND SEGREGATION ONLY)

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14	Machinery details	15 HP (Excess fees Rs.1425 will consider for next consent)
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**CONDITIONS AS PER**

**The Water (Prevention and Control of Pollution) Act, 1974** In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the proposal submitted along with the application shall be made functional before commissioning. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.

Water Consumption: Domestic -250 litres per day

Effluent Generation:

The characteristics of effluent after treatment shall confirm to the following tolerance limits:

Sl.No.	Characteristics	Unit	Tolerance Limit	
			Sewage	Trade Effluent

Mode of disposal of treated effluent:

**3. CONDITIONS AS PER**

**The Air (Prevention and Control of Pollution) Act, 1981**

Adequate air pollution control measures shall be provided before commissioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	

Emission characteristics shall not exceed the following:

Sl.No.	Parameter	Limiting Standards (mg/Nm3)

**4. CONDITIONS AS PER**

**The Environment (Protection) Act, 1986.**

The construction activities shall be carried out strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.

Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001  
Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

e-waste shall be disposed off safely as per the E-Waste (Management) Rules, 2016.

**5. SPECIFIC CONDITIONS**

5.1 This consent, unless withdrawn earlier shall be valid for five years from the date of issue. At the end of the validity period if the construction is not completed, the same shall be got renewed. Late application shall be accepted only with fine as applicable.

5.2 Consent to Operate / Authorisation shall be obtained before commissioning the building under the Water (Prevention and Control of Pollution) Act, the Air (Prevention and Control of Pollution) Act and the relevant Rules under Environment (Protection) Act

5.3 Adequate roofed area shall be provided for storing the entire raw material and products

5.4 Sewage effluent shall be treated in septic tank as per IS 2470 (Part I): 1985 and discharged through soak pit with concreted bottom, honey comb brick work or perforated ring side wall, 75cm thick 2mm sand envelope outside it.

5.5 All operations likely to produce dust or noise shall be carried out with appropriate enclosure

5.6 The location of the unit shall be as per the approved site plan. No change/alteration from that of approved site plan shall be done.

5.7 All statutory permissions shall be obtained before operating the industry.

5.8 Construction and demolition activities are equipped with adequate dust mitigation measures.

Digitally signed by Krishnan M N  
Date: 2023.03.03 15:59:40 IST

SIGNATURE OF ISSUING AUTHORITY  
ENVIRONMENTAL ENGINEER

